

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 2 /2015-2020
New Delhi, Dated: 11 April, 2016

Subject: Introduction of definition of e – commerce in Foreign Trade Policy (2015-2020).

S.O. (E): In exercise of powers conferred by Section 5 of FT (D&R) Act, 1992, read with paragraph 1.02 of the Foreign Trade Policy, 2015-2020, as amended from time to time, the Central Government hereby introduces the definition of e – commerce in Chapter 9 of the Foreign Trade Policy (2015-2020) as under:

9.17A: "e – commerce means buying and selling of goods and services, including digital products, conducted over digital and electronic network. For the purposes of Merchandise Exports from India Scheme (MEIS) e – commerce shall mean the export of goods hosted on a website accessible through the internet to a purchaser. While the dispatch of goods shall be made through courier or postal mode, as specified under the MEIS, the payment for goods purchased on e – commerce platform shall be done through international credit/debit cards and as per the Reserve Bank of India Circular (RBI/2015-16/185) [A.P. (DIR Series) Circular No.16 dated September 24, 2015] as amended from time to time."

2. **Effect of this Notification:** Definition of e – commerce for the purpose of MEIS under FTP, 2015-2020 is introduced in Chapter 9 of the Foreign Trade Policy (2015-2020).



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